

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 14

IA 3118/2024 IN C.P. (IB)/144(MB)2024

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 18.06.2024

NAME OF THE PARTIES: SAHAJAHAN S MULLA

Section 94(1) Application under any other provisions- IBC-2016

ORDER

IA 3118/2024-

1. Mr. Partho Sarkar for the Applicant is present but he failed to connect due to technical failure and Resolution Professional is also present.
2. The present Interlocutory Application has been filed by the Applicant/Resolution Professional to file and place on record their Report u/s 99 of the Insolvency and Bankruptcy Code, 2016, in the matter of Personal Guarantor herein. The said Report filed by the Applicant is taken on record. Resolution Professional is directed to serve a copy of the Report upon the Respondent herein and also upon the Necessary Parties.
3. Thereafter, the Personal Guarantor shall file and place on record Affidavit in Reply to the Report as filed by the Resolution Professional, well before

the adjourned date thereby duly serving a copy thereof to the other side well in advance.

4. With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3118 of 2024, is disposed of as Allowed. There will, however, be no order as to costs.
5. Registry shall list the main Company Petition on Board on **11.07.2024**, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Neeraj